

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301
CA-1253/2020, IA-2021/2022
IN
IB-643(ND)/2018

IN THE MATTER OF:

M/s. Inox Leisure Ltd. Petitioner/Applicant
Vs.
A to Z Barter Pvt. Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 24.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the Liquidator : Mr. K.D. Sharma, Ms. Deeksha Khurana, Advs.

ORDER

IA-2021/2022

We have heard the submissions made by Ld. Counsel appearing for the Liquidator and Ld. Counsel appearing for the Respondent.

The parties are at liberty to file a brief note of submissions within one week.

List the matter for compliance **on 15.05.2024.**

CA-1253/2020

We have heard the submissions made by Ld. Counsel appearing for the Liquidator and Ld. Counsel appearing for the Respondent.

The parties are at liberty to file a brief note of submissions within one week.

List the matter for compliance **on 15.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay